

8

O.A. No. 221 of 2009

Order dated: 17.07.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)  
Hon'ble Mr. C.R.Mohapatra, Member (A)

None for the applicant. However, Mr. A.K.Bose, Ld. Govt. Advocate for the State and Mr. B.Dash, Ld. A.S.C. is present.

In continuation of the earlier order dated 28.05.2009, it is ordered that if the applicant as per his undertaking does not vacate the quarters by 30.06.2009, interim order shall be deemed to have been vacated on 01.07.2009.

With regard to the question of recovery of amount due with the applicant, the Respondents have to take appropriate steps as per rule.

With the above observation, this O.A. stands dismissed as meritless. No costs.

MEMBER (A)

MEMBER(J)